

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

R.A.No.18/96

IN
O.A.No.2139/94

New Delhi: this the 24th April, 1996.

HON'BLE MR.S.R.ADIGE, MEMBER(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J).

Shri Sukhbir Singh,
s/o Shri Kishan Lal,
R/o Vill. & P.O. Khara Afgan,
Distt.SaharanpurApplicant.

Versus

1. Union of India through
the Post Master General,
UP Circle, Lucknow.
2. The Director, Postal Services,
Dehradun Area, Dehradun,
UP.
3. The Senior Superintendent of Post Office,
Saharanpur.
4. Shri Hukum Singh,
s/o Shri Sangroo,
Vill . & P.O.Daurala(Ambeta) Rampur.. Respondents.

ORDER (BY CIRCULATION)

By Hon'ble Mr. S.R.Adige, Member(A) :

We have perused the R.A.

2. None of the grounds taken therein bring it within the scope and ambit of Order 47 Rule 1 CRC read with Section 22(3)(f) A.T.Act under which alone any judgment/order/decision can be reviewed.

3. In the guise of a review application, the applicant has actually filed an appeal and has sought to reargue the whole case. This clearly is impermissible.

4. The PA is rejected.

A.Vedavalli

(DR.A.VEDAVALLI)
MEMBER(J)

S.R.Adige
(S.R.ADIGE)
MEMBER(A).